संसदीय कार्य विभाग में राज्य मत्री (श्री ग्रोम् मेहता): पिछले सेशन में उस पर बहस हो चुकी है। 4 रोज हमने उस रिपोर्ट पर डिबेट की थी, पिछले के पिछले संशन में।

Inquiry Committee Report

RE DISCUSSION ON THE MOTION " FOR SUSPENSION OF

श्री सीताराम केशरी (बिहार) : श्री कुलकर्गी ने जो एक प्रस्ताव दिया था कि राजनार।यस जी को निकाला जाए उस पर कब बहस होगी थार हम लोग कब उस प्रस्ताव को ले रहे हैं ?

संसदीय कार्य विभाग में राज्य मंत्री (श्री ग्रोम मेहता) : इस बार तो टाइम नहीं है, नेक्स्ट सेशन में उसे जरुर लेंगे।

श्री राजनारायम (उत्तर प्रदेश): उस को कल ही ले लीजिए। श्री ग्रीम मेहता का जो प्रस्ताव था उस पर हमारा एक संशोधन था कि राष्ट्रपति को राष्ट्रपति पद से हटाया जाए जिसने भारतीय संविधान के विरोध में श्रंग्रेजी भाषा का प्रयोग किया। उस पर मै चाहता है कि पहले बहस हो।

श्री सभापति : ग्राप को बुलाया नहीं गया है । स्नाप बैठिये ।

SARI A. G. KULKARNI (Maharashtra): Sir, the reply given by the Minister is not proper because last time also he mentioned that during this Session the resolution given by me about Shri Rajnarain will be discussed. Now Shri Rajnarain says he is ready even tomorrow. Sir, I am also ready tomorrow for that discussion. I am ready even today. The Minister goes on saying next Session, next Session. Why should it be postponed everytime ? 1 do not understand all this.

SHRI OM MEHTA: Sir, it depends en the availability of time, If lime is available, we will discuss it. When there is no time to what can we do ':

MR. CHAIRMAN: Now let us proceed with the business.

श्री राजनारायरण: हमारी तरफ से धाप समक लीजिए की उस मोशन को किसी समय लेने को तैयार है।

श्री ए० जी० कुलकर्गी: में भी तैयार है। ग्राप कल के लिए कहते हैं तो मैं ग्राज के लिए ही तैयार है।

श्री राजनारायरण: उस में सब लोग बोल चुके हैं, केवल मुभको ही बोलना है। इस सदन में हल्ला करने से देश का भला नहीं हो जाता ।

REFERENCE TO THE DISCLOSING OF NAMES OF CERTAIN PERSONS IN CONNECTION WITH COCA COLA **AFFAIR**

BHUPESH GUPTA Bangui): With your permission, may I say a word? Shri Moinul Haque Choudhury is here now. His attention must have been drawn lo the Press statement of Shri Mahida and Shri Krishna Menon, both of whom have denied that they have either written any letter to the Minister or they have brought any pressure on him in favour of Coca Cola Company. This is a serious statement of the two Members of the other House . . .

SHRI ARJUN ARORA (Uttar Pradesh): Only one is the Member. Shri Mahida is not a Member

SHRI BHUPESH GUPTA: Shri Mahida is not a Member. 1 think Shri Moinul Hague Choudhury should set the records straight. He referred to Shri

[Shri Bhupesh Gupta] Arjun Arora's letter—a good letter at that. He did not refer to any letter by either Shri Krishna Menon or Shri Mahida. On the other hand, many other people also spoke to him for Coca Cola Company. To my information, Shri Hitendra Desai was one of them. Why that name was suppressed? Let him tell us whether Shri Hitendra Desai, ex-Chief Minister of Gui-rat was one of the persons who personally spoke to him or Government people for considering favourably the case of Coca Cola and whether some other ex-Ministers or people like Maharaja of Patiala connected with the matter also spoke to him. Without giving other names, he just gave the names of two persons-Shri Mahida and Shri Menon. I think the matter should be clarified. Otherwise, it will become impossible. I insist that the names should be given. I am one of those who do not want to shield any body. In public life whoever speaks for big business like Coca Cola, should be exposed. irrespective of other considerations. But in the present case, two persons have denied. The position should be clarified.

Re disclosing ofnames

SHRI A. KULKARNI G. (Maharashtra): It has also been reported today in a paper of highly economic standard that lobbies have been created in the Rajya Sabha—one for Coca Cola and another for Gold Spot. Shri Moinul Haque Choudhury mentioned the names of two persons. We hear that there are other batches of Members of Parliament who bring pressure from this side or that side. Utilisation of Parliament's forum for this purpose is deplorable. The Minister should have been careful in giving out names when he had no letters from any of them.

SHRI BHUPESH GUPTA: I would like to hear the Minister now. I agree that no business lobby should operate— whether for Coca Cola, Pepsi Cola, Gold Spot or black spot. I am not concerned with that.

SHRI A. D. MANI (Madhya Pradesh): I want to raise a point of order. The statement of the Minister has been contradicted by Shri Mahida and corrected by Shri Menon who admitted that he had spoken to the Minister. 1 want to know, if we Members of Parliament speak to a Minister does it mean putting pressure on him? We HI. put forward a wrong point of view. Shri Menon says that he casually mentioned this to the Minister. Does it amount to pressure? This is misrepresenting the role of Members of Parliament who want to approach a Minister and make some representation on a subject of public interest. 1 want to draw your attention to the impropriety of Shri Moinul Haque Choudhury in involving people to contradict the statement made by him. I feel that this kind of practice should be discontinued by him and other Ministers.

SHRI BHUPESH GUPTA: This is not the issue.

MR. CHAIRMAN : Please sit down. f have heard you thrice.

श्री अवधेक्ष्वर प्रसाद सिंह (बिहार) : मुक्ते यह सुनकर बड़ा ताज्जुब हो रहा हैं ग्रीर एक शेर याद ग्रा रहा है :—

''श्रव तो घबरा के यह कहते हैं कि मर जाए गे

मर के भी चैन न पाया तो किवर जाए गे?"

आपने और सदस्यों ने नाम बोलने के लिए मंत्री को भजबूर किया अब अध्यक्ष महोदय, एक तरह से सदस्य कहते हैं तुम बोले क्यों, अध्यक्ष महोदय, आपको मंत्री को प्रोटेक्ट करना चाहिए ...

श्री राजनारायसः (उत्तर प्रदेश) : श्रीमन्, · · ·

MR. CHAIRMAN: You wanted Bangla De&h, Mr. Rajnarain.

श्री राजनारायराः हम तो चाहते हैं बंगला देश पर बहस हो।

श्री ग्रवधेक्वर प्रसाद सिंहः लेट मी फिनिश । ग्रब कहते हैं मेनन का नाम क्यों लिया ? इसमें कोई फर्क नहीं मिनिस्टर को उन्होंने लिख कर कहा या कैजूग्राली कहा। कभी भी मंत्री ने यह नहीं कहा कि मेनन ने प्रेशर किया।

(Interrupt ions) SHRI ARJUN ARpRA: Sir, on a point of order . . . (Interruptions) . . . Sir, on a point of order.

MR. CHAIRMAN: No point of order,

SHRI AWADHESHWAR PRASAD SINHA: Sir, Members are after the blood of the Ministers . . .

(Interruptions). SHRI ARJUN ARORA: Sir, has he become the Parliamentary Secretary?

MR. CHAIRMAN: No, this is no point of order.

SHRI AWADHESHWAR PRASAD SINHA: If I choose, I may be much than that, Mr. Arora. I can take care of myself.

श्री राजनारायणः मैंने पहले निवेदन किया था आपको भूपेश गृष्त को पहले रोक देना चाहिए जब उन्होंने खड़े होकर कहना शुरु कर दिया। हम इस पर स्रभी नहीं कहना चाहते। हम बंगला देश पर विवाद चाहते हैं। इसलिए हम तो केवल यह कहना चाहते हैं कि मोइनूल हक चौधरी का बयान परसों तक के लिए उठा रिखए।

MR. CHAIRMAN: Yes, Mr. Choudhury, do you want to add anything ? रोज ग्रब हम इसको रोज तरह नहीं करा सकते।

THE MINISTER OF INDUSTRIAL DEVELOPMENT / स्रोहोगिक विकास (SHRI MOINUL HAQUE CHO-UDHURY): Yes, Sir. Sir, the other day, while I was making my statement, I never said and you kindly look into the proceedings.

MR. CHAIRMAN: Yes.

SHRI MOINUL HAQUE CHOUDH-URY:... that Mr. Krishna Menon or Mr. Mahidaor, as a matter of fact, Mr. Arjun Arora put any pressure on me. I only said that Mr. Arjun Arora had done a singular service by drawing my attention to this matter whereupon I got the files and I could examine this matter.

In this connection also, Sir, 1 say that some other people represented to me that reduction from 20% to 5% was a drastic one and I should look into it, I never attributed the question of pressures so far as Mr. Krishna Menon or Mr. Mahida or, as a matter of fact, Mr. Arjun Arora was concerned. 1 repeatedly beseeched this. House not to compel me to give the names.

MR. CHAIRMAN: Yes, you did it.

SHRI MOINUL HAQUE CHOUD-HURY: I repeatedly said that the people who were not in this House, who cannot defend themselves, I should not mention their names. But, if I remember right- and the proceedings will bear me out-Shri Rajnarain was so excited that he repeatedly. .. (Interruptions) ...

SHRI ARJUN ARORA: He was never excited.

SHRI MOINUL HAQUE CHOUD-HURY: Mr. Arora, I should be allowed to speak.

MR. CHAIRMAN : Mr. Arora, please do not interrupt.

SHRI ARJUN ARORA; Shri Rajnarain is a very calm person.

SHRI MOINUL HAQUE CHOUD-HURY: Sir, he repeatedly put pressure on me to disclose the names and Mr. Bhupesh Gupta also did the same thing so much so that it was said that if I did not disclose the names, it might be taken that one of my relations might have put pressure and the name of the prime Minister and some of her relations were also brought in. And, last of all. Sir, it was said th it if I did not disclose the names, it would tantamount to showing disrespect to you. It was at this stage that I mentioned the names. It was not in the context of pressure that I mentioned Shri Krishna Menon— 1 pay my deepest respects to him—and he has supported me by telling that he casually mentioned about it and asked me to look into it.

SHRI A. D. MANI: That is not pressure.

MR. CHAIRMAN: No, Mr. Mani.

SHRI MOINUL HAQUE CHOUD-HURY: 1 never said that. Kindly read the proceedings. Kindly read the proceedings. If I ever used that word about Mr. Krishna Menon or Mr. Mahida, I am prepared to apologise, offer an unqualified apology. But, if the proceedings do not support it, the hon. Members who are now feeling the pinch and were advising the day before yesterday in this House or yesterday that I should not have mentioned names, must themselves repent for ii in as much as it was they who had created the situation for me to divulge the names

by bringing in, Sir, your name and saying that I was not showing respect to you. Sir, I wanted to live up to the standards of parliamentary democarcy that a person should not mention the name of another person who is not in the House. But, I was forced to do so. Mr. Mahida has issued a statement saying that he had no occasion to write to me. Sir, I never said that any one of them ever wrote to me. So far as I am concerned, if you kindly look into the proceedings, you will find that none of them wrote to me. There is no question of writing to me; it was a case of speaking to me. Mr. Mahida has issued a statement that he did not speak to me. But, in my defence, 1 would like to say that after my statement, lie telephoned ine and in that telephone talk he did not tell me, one day after my statement here, that I made a wrong statement. The only complaint he made was this: '.You could have avoided giving my name in the House" I told him in my turn that I did not want to give the name, but if I was gruelled for 45 min utes and if it was brought on the floor of the House that I was disrespectful to the Chair, for whom 1 have the highest res pect, not only as the Chairman, but as an eminent, personality in this country, what could I do 7 Thereafter, two days after, if Mr. Mahida chose to issue the statement, I have no paper to disprove it. It is a statement versus statement. I for one believe that a Member of the House should never tell a lie to the House and I had lived up to it when I mentioned about him and I shall continue to live up to that parliamentary tradition.

MR. CHAIRMAN: This matter is closed,

SHRI ARJUN ARORA: No, Sir. He has again made a wrong statement.

MR. CHAIRMAN: No, no. 1 do not allow this.

SHRI BHUPESH GUPTA: He was perfectly justified in asking for the names.

SHRI ARJUN ARORA: He said nothing against anybody, but he said that he never mentioned pressure. The proceedings are there to show that he has mentioned it.

MR. CHAIRMAN : Now, his latest statement is, he never attributed pressure to anybody.

SHRI ARJUN ARORA : No, no, do, Sir.

SHRI MOINUL HAQUE CHOUDH-URY: May I clarify?

श्री राजनारायण : बंगला देश के नाम पर इस मामले को खत्म न कीजिये।

श्री सभाषति : ग्रगर ग्रापके साथी नहीं जानते हैं, तो मैं क्या करूं। श्राप बैठ जाइये।

SHRI MOINUL HAQUE CHOUDH-URY: I clarified that pressure was used with reference to Coca-Cola and Gold Spot. You will kindly check up. I have also to say today that new names have been dragged in; there is the name of Shri Hitendra Desai and others. They never talked to me.

MR. CHAIRMAN : The matter is closed now.

SHRI ARJUN ARORA: It cannot be closed,

MR. CHAIRMAN: 1 have got a right to say that the matter is closed, and it is closed.

SHRI ARJUN ARORA: I have also a right to make a submission to you,

MR. CHAIRMAN: You may make it.

SHRI ARJUN ARORA: Please spare one minute for me. The Minister has stated here, just now, in your presence, that he never mentioned pressures.

MR. CHAIRMAN: That was with reference to you.

SHRI ARJUN ARORA: With reference to me lie has been very generous. And he referred to the proceedings.; I have the proceedings.

MR. CHAIRMAN: I do not want any proceedings.

SHRI ARJUN ARORA: You will please hear me and then rule me out when I sib down. He has talked of pressures and pressures. I am reading from page 27 of the uncorrected report. "I have not allowed them despite all kinds of pressures on me." This is what the Minister had stated, Then Mr. Bhupesh Gupta says: 'What kind of pressure is it'.' This is very important...' Then he said "The pressure is certainly from the applicants. They come and meet me almost every ten days. They want an interview with me. This is one."

SHRI MOINUL HAQUE CHOUDHU - RY: Yes, and another is . . .

(Interruptions)

SHRI ARJUN ARORA: "There is another group of people..."

SHRI AWADHESHWAR PRASAD SINHA: The time of the House is unnecessarily being wasted.

SHRI ARJUN ARORA: So, he talked of pressures.

SHRI MOINUL HAQUE CHOUDHU-RY: Pressure by Coca-Cola and Gold Spot.

SHRI ARJUN ARORA: Now he .ays thai he did not talk of pressure.

MR. CHAIRMAN: He does not say, Mr. Atora, that he never talked of pressure he says that he never talked of pressure from you, Mr. Mahida and Mr, Krishna Menon. Mr. Arora. now I ask you to sit down

श्री सीताराम केसरी (विहार): गोल्ड स्पाट ने जो कागज बटबाये थे उस पर श्रापने कहा था कि इम्बवायरी होगी, तो उस पर क्याहम्रा?

SHRI ARJUN ARORA: On the 26th he talked of pressures and today he comes to say that there are no pressures. He did mention pressures.

श्री राजनारायगः श्रीमन, मैं व्यक्ति-गत स्पष्टीकरण करना चाहता है। श्री मोइनुल हक चौधरी ने मेरे सम्बन्ध में यह कहा कि मैंने उत्तेजित होकर उनसे नाम कहने को मजबूर किया। धगर मैंने उत्ते-जित होकर या शान्तवस उनसे यह निवेदन किया था कि वे ग्रपना नाम बतलायें, तो यह मेरे कहने का मतलब था कि वे सही नाम बतलायें। मैंने कभी उनको ग्रसत्य वयान करने के लिए नहीं कहा।

श्री सभापति ः ठीक है, हम समभे गये हैं।

श्री राजनारायमा: मैं समभता है कि उन्होंने उस बयान में भी असत्य कहा और ग्राज भी असत्य कहा। मैं ग्राज बंगला देश की कार्यवाही की वजह से इस मामले को पेश करना नहीं चाहता है और मैं इसकी मन्डेको करूंगा।

श्री सभापति : इस पर कोई बहस नहीं होगी।

श्री सीताराम केसरी: मैं बहस नहीं कर रहा है। उस दिन मैम्बरों के पास कागज बंटे थे, उस सम्बन्ध में कहा गया था कि इन्क्वायरी कराई जाय।

श्री सभापति : ग्रव ग्राप रहने दीजिए. इसकी इन्क्वायरी की जरूरत नहीं है।

KESOLUTION URGING THE GOVERN MENT OF INDIA TO RECOGNISE THE SOVEREIGN DEMOCRATIC REPUBLIC OF BANGLA DESH

SHRI PRANAB KUMAR MUKHER-JEE (West Bengal): 1 beg to move:

"That this House urges upon the Government of India to recognize the Sovereign Democratic Republic of Bangla Desh, to establish diplomatic relations with it and to make a declaration to that effect before the conclusion of the current session of Parliament "

Sir, the content of this Resolution is not new. in various forms, through Short Duration Discussions, through Calling Attention Motions and in various other ways we discussed the question of recognising the Sovereign Democratic Republic of Bangla Desh on many occasions in this House. If I remember correctly, on the 31st of March this year we passed a Resolution unanimously which was moved by the Prime Minister herself in which we said in the last pari :

"This House records Us profound conviction that the historic upsurge of the 75 million people of East Bengal will triumph. The House wishes to assure them that their struggle and sacrifices will